- (b) the estimated number of workers who have lost their jobs due to COVID-19 in the unorganised sector; and
- (c) the estimated percentage of the workforce belonging to the unorganised sector and organised sector who have lost their jobs due to COVID-19?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) The Periodic Labour Force Survey (PLFS) on employment and unemployment is conducted by National Statistical Office (NSO), Ministry of Statistics and Programme Implementation on annual basis. As per PLFS 2018-19, the estimated unemployment rate to the extent available based on such survey for persons of all ages on usual status (principal status + subsidiary status) basis in the country was 5.8%. Further, the global spread of the coronavirus (COVID-19) followed by lockdowns has affected economies across the globe including India. COVID-19 has resulted in large number of migrant workers going back to their native places.

## National database for migrant workers

- 435. SHRI TIRUCHI SIVA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the Ministry will formulate a National database for documenting migrant workers;
- (b) if so, then from when will such a database come into existence and scheme proposed to record data on migrant workers; and
- (c) the total number of migrant workers who have lost their jobs owing to the COVID-19 pandemic?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Ministry of Labour and Employment has envisaged development of a National Database for Unorganized Workers (NDUW) seeded with Aadhaar for all unorganized workers. The project will enroll all Unorganized Workers including Migrant Workers. As per data available till date from various States more than one crore migrant workers returned to their home States during Covid-19 related lockdown. State-wise details of such maigrant workers are given in the statement [Refer to statement appended to answer to USQ No. 432 (part A and B)].